

### Colleges and Higher Secondary Schools in Delhi

1255. { Shri Abdul Ghani Goni:  
Shri Maheswar Nalk:  
Shri Bhagwat Jha Azad:

Will the Minister of Education be pleased to state:

(a) the number of Government Degree Colleges and Higher Secondary Schools in Delhi;

(b) the number of recognised private Colleges and Higher Secondary Schools in Delhi;

(c) the monthly fees charged from students in various classes;

(d) whether Government propose to impart free education in Delhi; and

(e) if so, from which date?

**The Minister of Education (Dr. K. L. Shrimali):** (a) 2 Professional Colleges and 191 Higher Secondary Schools including 11 run and managed by Local Bodies.

(b) The number of Arts and Science Degree Colleges which are recognised by the University of Delhi either as constituent or affiliated colleges is 21. In addition, there are eight Professional Colleges and four Research Institutions. There are 109 recognised private Higher Secondary Schools.

(c) A schedule of fees charged is laid on the Table of the Lok Sabha. [See Appendix II, annexure No. 38].

(d) Education is already free in Delhi upto VIII Class. There is no proposal at present to extend free education further.

(e) Does not arise.

### Criminal Cases in Delhi/New Delhi

1256. Shri Abdul Ghani Goni: Will the Minister of Home Affairs be pleased to state:

(a) the number of criminal cases registered in various Police Stations

in Delhi and New Delhi during 1959-60, 1960-61 and 1961-62 so far;

(b) number of challaned cases; and

(c) number of cases where accused were convicted?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) to (c). A statement containing the requisite information is laid on the Table of the House. [See Appendix II, annexure No. 39].

### Land in Delhi

1257. Shri Hem Barua: Will the Minister of Home Affairs be pleased to state:

(a) whether the prices evaluated by the Committee constituted for purpose of acquiring land in Delhi are proposed to be paid to the refugee claimants whose lands are acquired and according to the existing rates; and

(b) if not, what will be the basis of compensation?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) No Committee was constituted for the purpose of acquiring land in Delhi.

(b) Compensation to be paid to the refugee claimants and others whose land will be acquired under the 'scheme for the acquisition, development and disposal of land in Delhi', details of which are contained in the statement laid on the Table of House on 23rd March, 1961 in reply to the notice under Rule 197, from Shri P. G. Deb, will be in accordance with section 23 and 24 of the Land Acquisition Act, 1894.

भारत के सर्वेक्षण विभाग के नक्शे—हिन्दी में

१२५८. श्री प्रकाशबीर शास्त्री : क्या वैज्ञानिक अनुसंधान और सांस्कृतिक कार्यों में श्री यह बताने की कृपा करेंगे कि :

(क) सर्वे आफ इंडिया ने पिछले ६ महीनों में कितने नक्शे हिन्दी में और कितने अंग्रेजी में छापे हैं;